

Central Administrative Tribunal, Lucknow Bench, Lucknow

ORIGINAL APPLICATION No.473/2007

This the 17th day of December, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member (A)

Sujeet Kumar Srivastava, aged about 27 years, son of Shri Pramod Kumar Srivastava, resident of -255/158, Kundari Raqabganj, Lucknow.

.....Applicant

By Advocate: Sri Praveen Kumar.

Versus

1. Union of India through the General Manager, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, New Delhi.
3. The Chief Works Manager, C& W Workshop, Northern Railway, Alambagh, Lucknow.

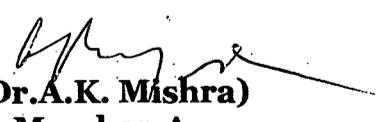
.....Respondents

By Advocate: Shri S. Verma.

ORDER (Oral)

By Ms. Sadhna Srivastava, Member-J

At the outset counsel for the applicant submits that the purpose would be served in case he is given liberty to file a representation before the competent authority and the competent authority is directed to decide the same by reasoned and speaking order. In view of the above submissions made by the learned counsel for the applicant, the OA is disposed of without expressing any opinion on the merit of the case O.A. with a direction to the applicant to file a representation before the competent authority within 10 days thereof and the competent authority after receipt of the same shall decide the representation of the applicant in accordance with rules by reasoned and speaking order within a period of 3 months. No costs.


(Dr. A.K. Mishra)
Member-A


(Ms. Sadhna Srivastava)
Member-J